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## LAW DEPARTMENT

### NOTIFICATION

The 27th June, 2023

**S.R.O. No.341/2023**— In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Odisha is pleased to make the following rules further to amend the Odisha District and Sub-ordinate Courts' Non-Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008, namely:—

**1. Short title and commencement.** — (1) These rules may be called the Odisha District and Sub-ordinate Courts' Non-Judicial Staff Services (Method of Recruitment and Conditions of Service) Amendment Rules, 2023.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

**2.** In the Odisha District and Sub-ordinate Courts' Non-Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008 (hereinafter refer to as the said rule), in sub-rule(1) of rule 1, for the short title " the Odisha District and Sub-ordinate Courts' Non-Judicial Staff Services (Method of Recruitment and Conditions of Service)", the short title "The Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service)", shall be substituted.

**3.** In the said rule, for the words, "Sub-ordinate Court or Sub-ordinate Court's Non-Judicial", wherever it occurs, the word "Civil Courts or Civil Court's-Judicial" respectively shall be substituted.

**4.** In the said rules, in rule-3, sub-rule (4) shall be omitted :

**5.** In the said rules, in rule-6, in sub-rule-(4),—

(i) for clause (a); the following clause shall be substituted, namely;—

"(a) have passed at least +3 examination or such other qualification as are equivalent to +3 examination of a recognized university"; and

(ii) clause (h) shall be omitted.

6. In the said rules, in rule-7, in sub-rule (1), for the words, expression and figures "H.S.C. examination and +2 examination", the words, expression and figures, "H.S.C., +2 and +3 examination" shall be substituted, —

7. In the said rules, in rule-12, for the words and letter "Group-'B', 'C', and 'D'" the words and letter "Group-'B' and 'C'", shall be substituted,—

8. In the said Rules, in rule-13, in sub-rule (2), for the words "Sub-ordinate Courts' Non-Judicial Staff of a District Court to another District Court", the words "Judicial Staff of the District Court and Civil Courts of a District to another District", shall be substituted.

9. In the said rules, in APPENDIX-A,—

(i) in Para-2, the words "No application shall be considered unless it is accompanied by a challan showing payment into Government Treasury a sum of Rs.100/- (Rupees one hundred) representing fees for application and examination:" appearing in last sentence alongwith the 'proviso' and 'NOTE' appended thereto shall be omitted;

(ii) in Para-3, in clause(2), in sub-clause (i), for the 'Note' appended thereto, the following Note shall be substituted, namely;—

"NOTE- The Standard required of a candidate shall be equal to that of +3 Examination conducted by a recognized University";

(iii) in Para-4, in clause(1), for the 'Note (b)' appended thereto, the following Note shall be substituted, namely;—

"(b) The Standard required of a candidate shall be equal to that of +3 Examination conducted by a recognized University "; and

(iv) in Para-4(A),—

(a) in clause (1), the following sentence shall be inserted, namely;—

"The Type writing Test in case of Stenographers Grade-III shall be held through Computer System "; and

(b) for clause-(2) , the following clause shall be substituted, namely;—

"(2) A candidate for the post of Junior Typist shall be given a written passage containing 400 words in English Language, which he shall reproduce by typing through Computer System in 10 minutes."

10. In the said rules, for the "FORM-A", the following Form shall be substituted, namely;—

**"FORM-A**  
**FORMAT OF APPLICATION**

[See Para 2A of Appendix A]

1. Self attested passport size photograph

Name of the Candidate :

2. Father's/Husband's name :

3. Sex (Male/Female) :

4. Marital Status (Married/Unmarried) :

5. Permanent Address :

6. Present Address :

7. Date of Birth (as on 1.5.20.....) :

8. Educational qualification : (Attach attested copies of

Name of the examination passed	Name of the Board/ University	Year of passing	Aggregate of marks secured	Grade/ Division	% of marks secured
H.S.C.					
+2Arts/ Commerce/ Science					
+3 Arts/ Commerce/ Science or equivalent					
Diploma in Computer Science					

9. Category : (SC/ST/SEBC/GEN/Sports person/Ex-Serviceman):

(Strike out which is not applicable and attach the supporting documents issued by the Competent Authority) :

10. Whether physically / Orthopedically handicapped :

(If yes, attach supporting medical certificates issued by the Competent Medical Authority / Board).

11. Religion

12. Nationality

13. Employment Exchange Registration No. :

14. Attach two Character Certificates issued by two gazetted officer/ medical practitioner/ Sarpanch etc. (mention name, designation of the officers):

#### DECLARATION

I do hereby solemnly affirm and state that I am aware about the provisions of Orissa District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008 and the statements made above are true and correct to the best of my knowledge and belief and based on record.

Signature of the Candidate."

[No.11732-VJ-49/2022/L.]

By Order of the Governor

**SRI DHANESWAR MALLICK**

Principal Secretary to Government (I/c).